

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:4358
ANSWERED ON:22.12.2005
NFDC AND CBFC
Mahajan Smt. Sumitra

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of persons nominated in National Film Development Corporation (NFDC) and Central Board of Film Certification (CBFC) since June, 2004;
- (b) whether the Government has removed any person from their organisations since June, 2004; and
- (c) if so, the reasons therefor?

Answer

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

(a) : While no appointment of a non-official member has been made to the Board of National Film Development Corporation (NFDC) since June, 2004, the Board of Central Board of Film Certification (CBFC) was reconstituted vide notification dated 05.02.05, 03.03.05 and 03.06.05 appointing 23 members to the Board. The Chairperson was appointed vide notification dated 13.10.2004.

For the purpose of enabling the CBFC to discharge its functions for certifying films, the Central Government appoints advisory panel members for each of the regional offices from amongst the members of the public. There is no ceiling on the number of members in each advisory panel. The details of the advisory panel members appointed since June, 2004 are as per Annexure 'A'.

(b) and (c) : According to Section 3 of the Cinematograph Act, 1952, the Central Government shall constitute the Board of the CBFC which shall comprise a Chairman and not less than 12 and not more than 25 other members. As per Rule 7 of the Cinematograph (Certification) Rules, 1983, the Central Government shall constitute an advisory panel at each of the regional offices of the Board and the number of members would be determined after consultation with the Board. However, the Central Government may dispense with such consultation in respect of members not exceeding one third of the total number. The Board of CBFC is constituted for a period of three years or until further orders whichever is earlier and the advisory panels are constituted for a period of two years or until further orders, whichever is earlier. The Board of CBFC which was constituted on 28.01.2004 with 24 members was reconstituted again in 2005 vide notifications as mentioned above and the Chairman was also replaced. The advisory panels for the nine regional offices which were constituted on 04.02.2004 were reconstituted again in 2005 for six regional offices as per Annexure 'B'.

ANNEXURE 'B' REFERRED TO IN REPLY TO PARTS (b) AND (c) OF LOK SABHA UNSTARRED QUESTION NO.4358 FOR 22.12.2005

Members removed from CBFC's Advisory Panels after June, 2004

S.No. Region No. of Members appointed before June, 2004

1. Mumbai 53

2. Bangalore 27

3. Hyderabad 30

4. Chennai 28

5. Thiruvananthapuram 27

6. Delhi 30

Members appointed to CBFC's Advisory Panels after June, 2004

S.No. Region No. of Members appointed in 2005

1. Mumbai 100
2. Bangalore 44
3. Hyderabad 109
4. Chennai 97
5. Thiruvananthapuram 42
6. Delhi 27